

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REGISTERED

Commercial Complex(BDA)
Indira Nagar,
BANGALORE- 560 038.

Dated - 5 DEC 1986

Application No 335 to 349 /86(T)

WP No. 15957 to 971/80

Applicant

Muniswamy and Others

To

1. Sh BM Chandrasekaraiah, Advocate,
2, Race Course Road,
Madhavanagar, Bangalore - 560 001.
2. Sh NS Srinivasan, Advocate,
12, II Floor, SSB Mutt Buildings,
Tank Bund Road, Bangalore - 9
3. Sh Selvaraj,
C/O Inspector of Works, Southern
Railway, Mysore.
4. Krishna, C/O Inspector of Works,
Southern Railway, Mysore.
5. Balakrishnan Nambiar,
C/o Inspector of Works, Southern
Railway, Mysore.
6. Nagarajachari, Gangman, B/O
C/O Permanent Way Inspector,
Southern Rly. Mysore B Section.
7. Sh Vytamurthy, Gangman,
C/O Permanent Way Inspector,
Southern Railway, Mysore B Section
8. Nanjappa, Gangaman,
C/O Permanent Way Inspector,
Southern Railway, Krishnarajabagar
Mysore.Distt.
9. The Assistant Engineer,
Southern Railway, Mysore.
10. The Divl. Railway Manager,
Southern Railway, Mysore.
11. The Divl. Personnel Officer,
Southern Railway, Mysore.
12. The Senior Divisional Engineer I,
Southern Railway, Mysore.
13. The General Manager,
Southern Railway, Madras - 3

SUBJECT: Sending copies of Order passed by the Bench in
Application No. 335 to 349/86(T)

8/12/86
Please find enclosed herewith the copy of the Order/

~~Interim Order~~ passed by this Tribunal in the above said Application
No. 335 to 349/86(T) on 30-10-86.

dc
SECTION OFFICER
(JUDICIAL)

Encl: as above.

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IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

Afflant
Muniswamy
Or

A No. 335 to 349/86 (T)
(WP. 15957 to 971/86)
Order Sheet ~~1000~~

Respondents
Asst. Engineer
S. Ry. Mysore
& Ors

Date	Office Notes	Orders of Tribunal
		<p>(KSP)VC/LHAR 30x.86</p> <p>A.Nos. 335 to 349 of 1986</p> <p>Cases called on more than one occasion in the pre-lunch session of the sitting and again at 3.35 p.m. On every occasion the applicants and their learned counsel Shri B.M. Chandrashekaraiah who has been notified of the hearing date have remained absent.</p> <p>2. We have examined these cases and heard Sri A.N. Venugopal learned counsel for respondents 8 to 12.</p> <p>3. In these transferred applications received from the High Court of Karnataka under sec 29 of the Administrative Tribunals Act 1985 (ACT) the applicants have challenged the orders dated 16/18.8.80 (Annexures 'G' & 'H') of the Asst Engineer, Southern Railway, Mysore. In the said orders the Asst Engineer has directed the absorption of respondents 1 to 4 and has posted them to the office of the Bridge Inspector, Mysore.</p> <p>4. In justification of the orders, respondents 8 to 12 have filed their statement of objections before the High Court of Karnataka. In their statement of objections, these respondents have stated that as many as 11 applicants have been absorbed and the cases of others will be considered in due course. Shri Venugopal submits that the case of others also must have been considered and all of them might have been absorbed by this time. We have no reason to disbelieve these submissions of Sri Venugopal. We are also of the view that the challenge of the applicants to the absorption of others working in various offices of the same division of the Railway is wholly unjustified and has no merit, which itself justifies us to dismiss these applications. Even otherwise, as many as 11 applicants have been absorbed on later dates within a short span of time and the others must</p> <p>.... have been</p> 

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

ORDER SHEET (contd)
Application No 335 to 349 of 198 6

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		<p>have been considered and absorbed in due course. These circumstances also justify us not to interfere with the orders made by the Assistant Engineer on 16/18.8.80.</p> <p>6. On the foregoing discussion we hold that all these applications are liable to be dismissed. We therefore dismiss them. But in the circumstances of the cases we direct the parties to bear their own costs.</p> <p><i>Sd/- Ms. B. Venkatesh</i> Vice Chairman</p> <p><i>Sd/- Member (A)</i></p> <p><i>17000 copy</i></p> <p><i>H. D. S.</i> SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH</p>